

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 77/TT/2012

Subject : Determination of transmission tariff for transmission assets (Group-1) associated with 765 kV system for Central Part of Northern Grid Part-II, for tariff block 2009-14 period

Date of Hearing : 1.4.2014

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 others

Parties present : Shri S.S. Raju, PGCIL
Shri M.M. Mondal, PGCIL
Shri Piyush Awasthi, PGCIL
Shri Padamjit Singh, PSPCL
Shri T. P. S. Bawa, PSPCL

Record of Proceedings

The representative of the petitioner submitted that the present petition has been filed for approval of tariff for transmission assets (Group-1) associated with 765 kV system for Central Part of Northern Grid Part-II. He submitted that the information sought by the Commission has been submitted vide affidavits dated 31.8.2012, 7.11.2012, 12.11.2012, 5.12.2012, and 25.6.2013. Rejoinders to the replies of BRPL, PSPCL and Rajasthan discoms have also been filed.

2 The representative of PSPCL, Respondent No. 6, submitted that PGCIL is not justified in claiming tariff of 2x1500 MVA ICTs at Moga when the 765 kV lines through which this power is to be supplied are not in operation. Since these lines are presently operating at 400 kV, he requested PGCIL to clarify the position regarding higher grade



bus reactors when the Kishenpur lines have not been upgraded to 765 kV. He requested PGCIL to provide copy of RPC minutes, where the scheme was approved.

3. The representative of PGCIL clarified that the issues like upgradation of lines and system are discussed at planning stage. The instant petition has been filed for approval of transmission tariff of a scheme already approved in RPC meeting.
4. The Commission directed the petitioner to submit minutes of meeting of RPC on affidavit, with a copy to all the beneficiaries, by 30.4.2014.
5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief Legal

